

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.362/2002.

Friday this the 31st day of May 2002.

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

T. Hanumanthappa Telugu,
Asst. Superintending Archaeologist for Museums,
Mattancherry Palace Museum,
Jew Town, Kochi-2. Applicant

(By Advocate S/Shri P.N.Santhosh & K.P.Geethamani)

vs.

1. Union of India represented by the Secretary to the Government of India, Ministry of Human Resources and Development, New Delhi.
2. The Director General, Archaeological Survey of India, Janpath, New Delhi-11. Respondents

(By Advocate Shri C.B.Sreekumar, ACGSC)

The application having been heard on 31st May 2002
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The grievance of the applicant, an Assistant Superintending Archaeologist for Museums is that he has not been given the benefit of 2nd financial upgradation under the ACP Scheme despite the fact that he has completed 25 years of service. His representation (A2) made in that regard, was forwarded by the Superintending Archaeologist, ASI, Thrissur Circle on 21.12.2000 to the 2nd respondent which has not been considered and disposed of. Therefore, the applicant has filed this application for a declaration that she is entitled to the benefit of 2nd financial upgradation w.e.f.7.2.2001 and for a direction to the respondents to grant the same with all consequential benefits.

2. When the O.A. came up for hearing on admission, Shri C.B.Sreekumar, ACGSC took notice on behalf of the respondents. Mrs.Geethamani appeared for the applicant. Learned counsel on either side agree that the application may be disposed of directing the 2nd respondent to consider the applicant's representation (A-2) in the light of the rules and instructions on the subject and to give him an appropriate reply within a reasonable time.

3. In the light of the above submission made by the learned counsel on either side, the application is disposed of directing the 2nd respondent to consider A-2 representation of the applicant in the light of the rules and instructions on the subject of grant of benefit under the ACP Scheme and to give him an appropriate reply within a period of three months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 31st May, 2002


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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A P P E N D I X

Applicant's Annexures:

1. A-1 : True copy of the Office Memorandum No.35034/1/(D) dated 9th Augst 1999 issued by the respondent.
2. A-2 : True copy of the representation dated 20.12.2000 submitted by the applicant to the 2nd respondent.
3. A-3 : True copy of the reminder dated 6.9.2001 addressed to the 2nd respondent.

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